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MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 15/AM16
SCHEDULED TO BE HELD ON 23.07.2015
HELD ON 04.08.2015
UNDER CHAIRMANSHIP OF
SHRI AKASH TANEJA, JOINT DGFT

Meeting No. 15/87-NC-7/2015 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 23.07.2015, was held on 04.08.2015 under the Chairmanship of Shri Akash Taneja, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri O.P. Sharma, Jt. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Consultant, DIPP
- 3) Shri Seikhomang Kipgen, Dy. DGFT
- 4) Smt. Chander Kanta Pandey, FTDO

2. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

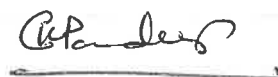
MANUAL CASES

Case No. A-87	SUPREME INDUSTRIES LTD.	HQ F. No. 01/87/162/00015/AM16/DES-VII	Status: Deferred
NC No.:15/AM16 Dated: 04.08.2015	Adv. Lic. No. 0310792783 dated 09.01.2015	RLA F. No. 03/93/160/00680/AM15	

Request: Amendment in the description of Export Product to read as "Articles made out of Cross Laminated Multilayer Film i.e. Tarpaulins, Covers" against Advance Authorization No. 0310792783 dated 09.01.2015

Decision: A copy of Representation of firm was forwarded to D/o C&PC on 05.05.2015. However, Technical Authority of D/o C&PC requested to again furnish a copy of Representation of firm to them. In view of above, the Committee decided to again forward a copy of Representation to D/o C&PC on 28.06.2015. Comments awaited from D/o C&PC.

The case is deferred.



Case No. A-88	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00419/AM14/DES-VII	Status: Deferred
NC No.:15/AM16 Dated: 04.08.2015	Adv. Lic. No. 0310761263 dated 10.12.2013	RLA F. No. 03/94/040/00720/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761263 dated 10.12.2013

Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.

The case is deferred.

Case No. A-89	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00421/AM14/DES-VII	Status: Deferred
NC No.:15/AM16 Dated: 04.08.2015	Adv. Lic. No. 0310761253 dated 10.12.2013	RLA F. No. 03/94/040/00730/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761253 dated 10.12.2013

Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.

The case is deferred.

Case No. A-90	INTERNATIONAL CONVEYORS LTD.	HQ F. No. 01/87/050/00422/AM14/DES-VII	Status: Deferred
NC No.:15/AM16 Dated: 04.08.2015	Adv. Lic. No. 0310761260 dated 10.12.2013	RLA F. No. 03/94/040/00738/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310761260 dated 10.12.2013

Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.

The case is deferred.

Case No. A-91	INDIA GLYCOLS LTD.	HQ F. No. 01/83/050/01246/AM08/DES-VII	Status: Deferred
NC No.:15/AM16 Dated: 04.08.2015	Adv. Lic. No. 0510209638 dated 27.09.2007	RLA F. No. 05/24/040/00420/AM08	

Request: Amendment in the description of Export against Advance Authorization No. 0510209638 dated 27.09.2007 for redemption of their Advance Authorization No. 0510270903 dated 19.08.2010 issued on repeat basis under Para 4.7.1 of HBP Vol. I.

Decision: A copy of Representation has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.

The case is deferred.

Case No. A-92	HELIOS PACKAGING	HQ F. No. 01/87/050/00223/AM14/DES-VII	Status: Deferred
NC No.:15/AM16 Dated: 04.08.2015	Adv. Lic. No. 0710095382 dated 15.05.2013	RLA F. No. 07/24/040/00542/AM13	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0710095382 dated 15.05.2013

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 05.01.2015. Comments awaited from D/o C&PC.

The case is deferred.





Case No. A-95	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00018/AM15/DES-VII	Status: Deferred
NC No.:15/AM16 Dated: 04.08.2015	Adv. Lic. No. 0510384978 dated 25.04.2014	RLA F. No. 05/24/040/00489/AM14	

Request: Enhancement in the quantity of Import Items allowed by NC against Advance Authorization No. 0510384978 dated 25.04.2014

Decision: A copy of representation of the firm has been forwarded to D/o C&PC on 03.02.2015.
Comments awaited from D/o C&PC.

The case is deferred.

Case No. A-96	NEWAGE LAINATORS PVT. LTD.	HQ F. No. 01/87/050/00465/AM14/DES-VII	Status: Deferred
NC No.:15/AM16 Dated: 04.08.2015	Adv. Lic. No. 0510376612 dated 20.01.2014	RLA F. No. 05/24/040/00394/AM10	

Request: Enhancement in the quantity of Import Item allowed by NC against Advance Authorization No. 0510376612 dated 20.01.2014

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 03.02.2015.
Comments awaited from D/o C&PC.

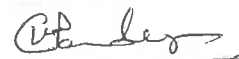
The case is deferred.

Case No. A-97	VISEN INDUSTRIES LTD.	HQ F. No. 01/87/050/00465/AM12/DES-VII	Status: Deferred
NC No.:15/AM16 Dated: 04.08.2015	Adv. Lic. No. 0310685682 dated 12.03.2012	RLA F. No. 03/95/040/00968/AM12	

Request: Inclusion of Import Item No. 9 – HDPE (Packing Material) left out by NC against Advance Authorization No. 0310685682 dated 12.02.2012

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 14.05.2015.
Comments awaited from D/o C&PC.

The case is deferred.





Case No. A-98	FLEXITUFF INTERNATIONAL LTD.	HQ F. No. 01/84/050/00266/AM12/DES-VII	Status: Deferred
NC No.:15/AM16 Dated: 04.08.2015	Adv. Lic. No. 1110026061 dated 02.11.2011	RLA F. No. 11/24/040/00041/AM12	

Request: Amendment in the description of Export Product against Advance Authorization No. 1110026061 dated 02.11.2011

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC.

The case is deferred.

Case No. A-99	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00127/AM15/DES-VII	Status: Deferred
NC No.:15/AM16 Dated: 04.08.2015	Adv. Lic. No. 0310483881 dated 26.08.2008	RLA F. No. 03/83/040/00298/AM09	

Request: Fixation of input output norms against Advance Authorization No. 0310483881 dated 26.08.2008 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: In response to D/L dated 13.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.

The case is deferred.

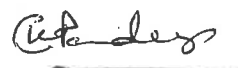
Case No. A-100	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00128/AM15/DES-VII	Status: Deferred
NC No.:15/AM16 Dated: 04.08.2015	Adv. Lic. No. 0310511433 dated 13.03.2009	RLA F. No. 03/83/040/00563/AM09	

Request: Fixation of input output norms against Advance Authorization No. 0310511433 dated 13.03.2009 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: In response to D/L dated 13.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.

The case is deferred.





Case No. A-101	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00129/AM15/DES-VII	Status: Deferred
NC No.:15/AM16 Dated: 04.08.2015	Adv. Lic. No. 0310614995 dated 08.02.2011	RLA F. No. 03/83/040/00477/AM11	

Request: Fixation of input output norms against Advance Authorization No. 0310614995 dated 08.02.2011 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: In response to D/L dated 13.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.

The case is deferred.

Case No. A-102	JAIN IRRIGATION SYSTEMS LTD.	HQ F. No. 01/87/162/00130/AM15/DES-VII	Status: Deferred
NC No.:15/AM16 Dated: 04.08.2015	Adv. Lic. No. 0310649832 dated 23.08.2011	RLA F. No. 03/83/040/00205/AM12	

Request: Fixation of input output norms against Advance Authorization No. 0310649832 dated 23.08.2011 in respect of M/s Jain Irrigation Systems Ltd., Mumbai

Decision: In response to D/L dated 13.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.

The case is deferred.

C. P. Desai

[Signature]

[Signature]

Case No. A-103	EASTMAN RECLAMATIONS	HQ F. No. 01/87/050/00131/AM14/DES-VII	Status: Rejected
NC No.:15/AM16 Dated: 04.08.2015	Adv. Lic. No. and Date 3010094324 dated 03.06.2013	RLA F. No. 30/24/040/00008/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010094324 dated 03.06.2013

Decision: A D/L No. 12(7)/11-TSW dated 20.01.2015 was issued by DIPP to firm. This was followed by Reminders from DGFT on 13.03.2015 and 17.06.2015 (**Final Reminder**) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite repeated reminders, hence the Committee decided to **reject** the case.

Case No. A-104	PARADISE POLYMERS LTD.	HQ F. No. 01/87/050/00196/AM14/DES-VII	Status: Deferred
NC No.:15/AM16 Dated: 04.08.2015	Adv. Lic. No. 0310744316 dated 06.08.2013	RLA F. No. 03/95/040/00370/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0310744316 dated 06.08.2013

Decision: In response to D/L dated 11.05.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 24.06.2015. Comments awaited from D/o C&PC.

The case is deferred.





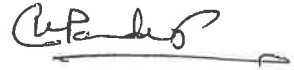
Case No. A-105	EASTMAN RECLAMATIONS	HQ F. No. 01/87/050/00132/AM14/DES-VII	Status: Deferred
NC No.:15/AM16 Dated: 04.08.2015	Adv. Lic. No. 3010094325 dated 03.06.2013	RLA F. No. 30/24/040/00009/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 3010094325 dated 03.06.2013

Decision: A D/L No. 12(7)/11-TSW dated 20.01.2015 was issued by DIPP to firm. This was followed by reminder from DGFT on 17.06.2015 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

The case is deferred.





Case No. A-106	SELLOWRAP INDUSTRIES PVT. LTD.	HQ F. No. 01/87/162/00189/AM14/DES-VII	Status: Approved
NC No.:15/AM16 Dated: 04.08.2015	Adv. Lic. No. 0310652471 dated 08.09.2011	RLA F. No. 03/95/040/00451/AM12	

Request: Fixation of adhoc norms for the export products "Insulation Tube of different grade" against Advance Licence No. 0310652471 dated 08.09.2011

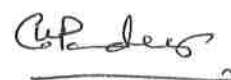
Decision: Based on the written comments furnished by the DIPP vide their letter No. 7(68)/2014-TSW dated 27.07.2015, the Committee **approved** following adhoc norms:

Export items: As per list/details provided in the application (S.No.1 to 115).

Imported items:

S.No	Import item Name	Quantity(numbers)
1	Insulation tube:ID-32mm,T-6mm,OD-4mm., L-1830mm	1165.0
2	Insulation tube:ID-10mm,T-6mm,OD-22mm., L-1830mm	199.0
3	Insulation tube:ID-25mm,T-9mm,OD-43mm., L-1830mm	435.0
4	Insulation tube:ID-38mm,T-9mm,OD-56mm., L-1830mm	92.0
5	Insulation tube:ID-28mm,T-9mm,OD-46mm., L-1830mm	29001.0
6	Insulation tube:ID-45mm,T-9mm,OD-63mm., L-1830mm	170.0
7	Insulation tube:ID-35mm,T-9mm,OD-53mm., L-1830mm	3698.0
8	Insulation tube:ID-42mm,T-9mm,OD-60mm., L-1830mm	359.0
9	Insulation tube:ID-48mm,T-9mm,OD-66mm., L-1830mm	2919.0
10	Insulation tube:ID-51mm,T-9mm,OD-69mm., L-1830mm	573.0
11	Insulation tube:ID-54mm,T-9mm,OD-72mm., L-1830mm	154.0
12	Insulation tube:ID-10mm,T-6mm,OD-22mm., L-1830mm	1908.0
13.	Insulation tube:ID-16mm,T-8mm,OD-22mm., L-1830mm	6709.0
14.	Insulation tube:ID-22mm,T-9mm,OD-40mm., L-1830mm	10388.0
15.	Insulation Sheet: Grade-MSR 03 Size-1000mm x 1000mm	1506
16.	Insulation Sheet: Grade-MSR 06 Size-1000mm x 1000mm	42917.0
17.	Insulation Sheet: Grade-MSR 09 Size-1000mm x 1000mm	746.00
18.	Insulation Sheet: Grade-MSR 13 Size-1000mm x 1000mm	39.0
19.	Insulation Sheet: Grade-MSR 16 Size-1000mm x 1000mm	6.0
20.	Insulation Sheet: Grade-MSR 19 Size-1000mm x 1000mm	20.0
RLA may take consequential action as per Policy / Procedures.		





Case No. A-107	AERON COMPOSITE PVT. LTD.	HQ F. No. 01/87/050/00311/AM14/DES-VII	Status: Rejected
NC No.:15/AM16 Dated: 04.08.2015	Adv. Lic. No. 0810125073 dated 25.09.2013	RLA F. No. 08/24/040/00271/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0810125073 dated 25.09.2013

Decision: A D/L No. 46011/94/2013-PC.II dated 22.08.2014 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 23.12.2014 and 17.06.2015 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite repeated reminders, hence the Committee decided to **reject** the case.

Case No. A-108	HAMILTON HOUSEWARES PVT. LTD.	HQ F. No. 01/87/050/00174/AM14/DES-VII	Status: Deferred
NC No.:15/AM16 Dated: 04.08.2015	Adv. Lic. No. 0310737623 dated 13.06.2013	RLA F. No. 03/94/040/01038/AM13	

Request: Review of adhoc norms fixed in respect of Advance Authorization No. 0310737623 dated 13.06.2013

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 17.06.2015. Comments awaited from D/o C&PC.

The case is deferred.







Case No. A-109	BAGLA POLYFILMS LTD.	HQ F. No. 01/87/162/00171/AM15/DES-VII	Status: Approved
NC No.:15/AM16 Dated: 04.08.2015	Adv. Lic. No. 0510306462 dated 24.10.2011	RLA F. No. 05/23/040/00246/AM12	

Request: Amendment in the description of Import Item No. 2 against Advance Authorization No. 0510306462 dated 24.10.2011

Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/87/2012-PC-II dated 23.07.2015, the Committee **approved** following adhoc norms:

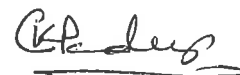
EXPORT ITEM	QTY	IMPORT ITEM	QTY
Plastic Film (POF Shrink Film)	One kg	1. Polyethylene Resin	0.735 kg
		2. Propylene Copolymer	0.315 kg
RLA may take consequential action as per Policy / Procedures.			

Case No. A-110,	DODIA ESTABLISHMENT	HQ F. No. 01/87/162/00043/AM16/DES-VII	Status: Deferred
NC No.:15/AM16 Dated: 04.08.2015	Adv. Lic. No. 0310725690 dated 26.09.2013	RLA F. No. 03/84/040/00284/AM13	

Request: Issuance of a clarification to RLA, Mumbai in respect of Advance Authorization No. 0310725690 dated 26.09.2013 issued as per SION H-25

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.

The case is deferred.







ONLINE CASES

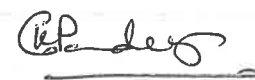
1	Case No.:1/2/87-ALC1/2014	Party Name: UNITEC FIBRES PVT.LTD.	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00001/AM15/	RLA File :03/95/040/00224/AM12/	Lic.No/Date:0310770188 11.02.2014	
Decision: In response to D/L dated 28.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC.				

2	Case No.:2/48/87- ALC1/2013	Party Name: UNITEC FIBRES PVT.LTD.	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00451/AM14/	RLA File :03/95/040/00143/AM12/	Lic.No/Date:0310770496 18.02.2014	
Decision: In response to D/L dated 28.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC.				

3	Case No.:3/1/87-ALC1/2014	Party Name: UNITEC FIBRES PVT.LTD.	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00522/AM14/	RLA File :03/95/040/00130/AM14/	Lic.No/Date:0310771913 25.02.2014	
Decision: In response to D/L dated 28.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 18.05.2015. Comments awaited from D/o C&PC.				

4	Case No.:54/7/87- ALC1/2014	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00073/AM15/	RLA File :03/94/040/00950/AM14/	Lic.No/Date:0310772113 27.02.2014	
Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.				





5	Case No.:55/7/87-ALC1/2014	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00074/AM15/	RLA File :03/94/040/00951/AM14/	Lic.No/Date:0310772114 27.02.2014	
Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.				

6	Case No.:21/7/87-ALC1/2014	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00040/AM15/	RLA File :03/94/040/01004/AM14/	Lic.No/Date:0310772649 03.03.2014	
Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.				

7	Case No.:18/2/87-ALC1/2014	Party Name: VINYL TUBES PVT. LTD.,	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00550/AM14/	RLA File :05/24/040/00470/AM14/	Lic.No/Date:0510382328 20.03.2014	
Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 31.03.2015. Comments awaited from D/o C&PC.				

8	Case No.:9/7/87-ALC1/2014	Party Name: SHAKTI PLAS INDUSTRY	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00028/AM15/	RLA File :05/24/040/00492/AM14/	Lic.No/Date:0510382815 26.03.2014	
Decision: In response to D/L dated 12.08.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC.				

9	Case No.: 42/7/87-ALC1/2014	Party Name: EASTMAN RECLAMATIONS	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00061/AM15/	RLA File :30/24/040/00056/AM14/	Lic.No/Date:3010101402 26.03.2014	
Decision: In response of D/L dated 23.07.2014 issued by D/o C&PC, the firm vide its letter dated 07.07.2015 furnished the information. The matter is under consideration by the D/o C&PC.				

10	Case No.: 1/14/87-ALC1/2014	Party Name: JINDAL POLY FILMS LTD.	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00111/AM15/	RLA File :05/23/040/00461/AM14/	Lic.No/Date:0510384222 16.04.2014	
Decision: In response to D/L dated 23.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC.				

11	Case No.: 5/3/87-ALC1/2015	Party Name: WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00495/AM15/	RLA File :02/24/040/00013/AM15/	Lic.No/Date:0210203243 16.05.2014	
Decision: A copy of application has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC.				

12	Case No.: 10/14/87-ALC1/2014	Party Name: MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00120/AM15/	RLA File :09/24/040/00068/AM15/	Lic.No/Date:0910060144 19.05.2014	
Decision: In response to D/L dated 31.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 26.11.2014. Comments awaited from D/o C&PC.				

13	Case No.:15/21/87-ALC1/2014	Party Name: TRIMURTI POLYCHEM PVT LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00168/AM15/	RLA File :07/24/040/00083/AM15/	Lic.No/Date:0710105189 19.06.2014	
Decision: In response to D/L dated 09.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 17.07.2015. Comments awaited from D/o C&PC.				

14	Case No.:9/21/87-ALC1/2014	Party Name: SANKHLA INDUSTRIES,	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00162/AM15/	RLA File :07/24/040/00011/AM15/	Lic.No/Date:0710105260 20.06.2014	
Decision: In response to D/L dated 29.09.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 25.11.2014. Comments awaited from D/o C&PC.				

15	Case No.:8/21/87-ALC1/2014	Party Name: WELBROS FOAM INDUSTRIES	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Rejected
	HQ File :01/87/050/00161/AM15/	RLA File :05/24/040/00163/AM15/	Lic.No/Date:0510389662 11.07.2014	
Decision: A D/L No. 46011/78/2014-PC.II dated 21.01.2015 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 18.02.2015 and 17.06.2015 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite repeated reminders, hence the Committee decided to reject the case.				

16	Case No.:1/18/87-ALC1/2014	Party Name: SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00144/AM15/	RLA File :03/95/040/00156/AM15/	Lic.No/Date:0310786846 15.07.2014	
Decision: A copy of application has been forwarded to D/o C&PC on 23.09.2014. Comments awaited from D/o C&PC.				

Case No.:7/30/87- ALC1/2014	Party Name: GALA SHRINK FIT	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
HQ File :01/87/050/00229/AM15/	RLA File :03/94/040/00088/AM15/	Lic.No/Date:0310786915 16.07.2014	
17 Decision: A D/L No. 46011/89/2013-PC.II dated 26.05.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.06.2015 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:20/30/87- ALC1/2014	Party Name:SUN PLAST	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
HQ File :01/87/050/00242/AM15/	RLA File :03/95/040/00333/AM15/	Lic.No/Date:0310786925 16.07.2014	
18 Decision: In response to D/L dated 04.02.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.03.2015 and again on 16.06.2015. Comments awaited from D/o C&PC.			

Case No.:3/18/87- ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
HQ File :01/87/050/00146/AM15/	RLA File :30/24/040/00018/AM15/	Lic.No/Date:3010103032 18.07.2014	
19 Decision: A D/L No. 7/139/2014-TSW dated 23.07 2014 was issued by DIPP to firm. This was followed by Reminders from DGFT on 13.03.2015 and 17.06.2015 (Final reminder) giving 15 days time for submission of information. The firm has furnished the required information and the matter is under consideration by D/o C&PC.			

Case No.:1/32/87- ALC1/2014	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
HQ File :01/87/050/00277/AM15/	RLA File :03/94/040/00320/AM15/	Lic.No/Date:0310787375 28.07.2014	
20 Decision: In response to D/L dated 11.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 11.03.2015. Comments awaited from D/o C&PC.			

21	Case No.: 6/32/87-ALC1/2014	Party Name: ANG PLASTICS PVT. LTD.	Meet No/Date: 15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00282/AM15/	RLA File :03/94/040/00388/AM15/	Lic.No/Date: 0310787600 04.08.2014	
Decision: In response to D/L dated 02.12.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 06.07.2015. Comments awaited from D/o C&PC.				

22	Case No.: 4/30/87-ALC1/2014	Party Name: WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date: 15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00226/AM15/	RLA File :02/24/040/00079/AM15/	Lic.No/Date: 0210204708 05.08.2014	
Decision: In response to D/L dated 12.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which has been forwarded to D/o C&PC on 31.03.2015. Comments awaited from D/o C&PC.				

23	Case No.: 6/30/87-ALC1/2014	Party Name: WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date: 15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00228/AM15/	RLA File :02/24/040/00093/AM15/	Lic.No/Date: 0210204763 12.08.2014	
Decision: In response to D/L dated 12.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.03.2015. Comments awaited from D/o C&PC.				

24	Case No.: 1/35/87-ALC1/2014	Party Name: SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date: 15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00308/AM15/	RLA File :56/24/040/00024/AM15/	Lic.No/Date: 5610004374 14.08.2014	
Decision: In response to D/L dated 19.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.04.2015. Comments awaited from D/o C&PC.				

	Case No.: 9/12/87- ALC1/2015	Party Name: SHREE ADINATH WOVEN SACKS PRIVATE LIMITED	Meet No/Date: 15/87- ALC1/2015 23.07.2015	Status: Deferred
25	HQ File :01/87/050/00106/AM16/	RLA File:52/21/040/00063/AM15/	Lic.No/Date:5210041194 14.08.2014	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, it was decided to call for the application from RLA and firm for further consideration of the case.				

	Case No.: 26/30/87- ALC1/2014	Party Name: VIKAS GLOBALONE LIMITED	Meet No/Date: 15/87- ALC1/2015 23.07.2015	Status: Deferred
26	HQ File :01/87/050/00248/AM15/	RLA File :05/24/040/00222/AM15/	Lic.No/Date:0510390643 21.08.2014	
Decision: In response to D/L dated 17.02.2015, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

	Case No.: 25/47/87- ALC1/2014	Party Name: AAKASH POLYFILMS LIMITED	Meet No/Date: 15/87- ALC1/2015 23.07.2015	Status: Deferred
27	HQ File :01/87/050/00449/AM15/	RLA File :52/24/040/00027/AM15/	Lic.No/Date:5210041212 26.08.2014	
Decision: A copy of application was forwarded to D/o C&PC on 17.07.2015. Comments awaited from D/o C&PC.				

	Case No.: 30/30/87- ALC1/2014	Party Name: SANKHLA INDUSTRIES,	Meet No/Date: 15/87- ALC1/2015 23.07.2015	Status: Deferred
28	HQ File :01/87/050/00252/AM15/	RLA File :07/24/040/00192/AM15/	Lic.No/Date:0710106569 27.08.2014	
Decision: A copy of application has been forwarded to D/o C&PC on 24.10.2014 and again on 16.06.2015. Comments awaited from D/o C&PC.				

Case No.:13/32/87-ALC1/2014	Party Name:AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Rejected
29 HQ File :01/87/050/00289/AM15/	RLA File :03/94/040/00475/AM15/	Lic.No/Date:0310788517 28.08.2014	
Decision: A D/L No. 46011/82/2014-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 07.01.2015, 31.03.2015 and 17.06.2015 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm. Since the firm failed to furnish information despite repeated reminders, the Committee decided to reject the case.			

Case No.:14/32/87-ALC1/2014	Party Name:AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Rejected
30 HQ File :01/87/050/00290/AM15/	RLA File :03/94/040/00476/AM15/	Lic.No/Date:0310788518 28.08.2014	
Decision: A D/L No. 46011/82/2014-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 07.01.2015, 31.03.2015 and 17.06.2015 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm. Since the firm failed to furnish information despite repeated reminders, the Committee decided to reject the case.			

Case No.:1/25/87-ALC1/2014	Party Name: KOHINOOR RECLAMATIONS	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
31 HQ File :01/87/050/00217/AM15/	RLA File :30/24/040/00017/AM15/	Lic.No/Date:3010103133 04.09.2014	
Decision: A D/L No. 12(7)/11-TSW dated 23.02.2015 was issued by DIPP to firm. This was followed by Reminder from DGFT on 31.03.2015 and 17.06.2015 (Final Reminder) giving 15 days time for submission of information. The firm vide its letter dated 09.07.2015 furnished the information. The matter is under consideration in the DIPP.			





32	Case No.:3/30/87-ALC1/2014	Party Name: MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00225/AM15/	RLA File :05/24/040/00259/AM15/	Lic.No/Date:0510390989 04.09.2014	
Decision: In response to D/L dated 15.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 22.07.2015. Comments awaited from D/o C&PC.				

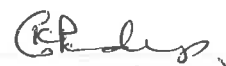
Case No.:20/32/87- ALC1/2014'	Party Name:RISHI TECHTEX LTD	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Approved
HQ File : 01/87/050/00296/AM15/	RLA File :03/95/040/00471/AM15/	Lic.No/Date:03107887 96 05.09.2014	

Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/12/2007/PC-II dated 23.07.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Shade Net (HDPE Knitted Net)	1 kg	HDPE Granules	1.0500 kg
		UV Master Batch	0.0499 kg
		Colour Master Batch	0.0200 kg
		HDPE Granules (For packaging material)	As per packing policy
RLA may take consequential action as per Policy / Procedures.			

34	Case No.:22/32/87-ALC1/2014	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00298/AM15/	RLA File :03/95/040/00487/AM15/	Lic.No/Date:0310788816 05.09.2014	
Decision: A D/L No. 46011/72/2013-PC.II dated 02.12.2014 was issued by D/o C&PC to firm. This was followed by reminders from DGFT on 07.01.2015, 31.03.2015 and 17.06.2015 (Final Reminder) giving 15 days time for submission of information. The firm has furnished the required information and the matter is under consideration by D/o C&PC.				





	Case No.:50/42/87-ALC1/2014	Party Name: ROYAL TOUCH FABLON PVT. LTD.,	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: withdrawn
35	HQ File :01/87/050/00391/AM15/	RLA File :02/24/040/00115/AM15/	Lic.No/Date:0210204972 12.09.2014	
Decision: The Committee noted that the adhoc norms for the subject Advance Authorization have already been fixed by NC in its Meeting No. 12/87-ALC1/2015 held on 25.06.2015, however the case came up before NC due to non-updation in the online system. Thus, the Committee decided to withdraw the case.				

36	Case No.:41/30/87-ALC1/2014	Party Name:FORECH INDIA LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Rejected
	HQ File :01/87/050/00263/AM15/	RLA File :05/23/040/00237/AM15/	Lic.No/Date:0510391124 15.09.2014	
	Decision: A D/L No. 7/280/2014-TSW dated 07.11.2014 was issued by DIPP to firm. This was followed by Reminders from DGFT on 08.12.2014, 31.03.2015 and 17.06.2015 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm. Since the firm failed to furnish information despite repeated reminders, the Committee decided to reject the case.			

	Case No.:27/42/87-ALC1/2014	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
37	HQ File :01/87/050/00368/AM15/	RLA File :03/94/040/00558/AM15/	Lic.No/Date:0310789415 18.09.2014	
Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.				

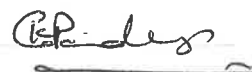
38	Case No.:23/36/87-ALC1/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00332/AM15/	RLA File :34/24/040/00154/AM15/	Lic.No/Date:3410040571 23.09.2014	
	Decision: In response to D/L dated 09.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.06.2015. Comments awaited from D/o C&PC.			

39	Case No.:14/42/87-ALC1/2014	Party Name:ROLEX RECLAIM PVT.LTD.	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Approved
	HQ File :01/87/050/00355/AM15/	RLA File :24/24/040/00011/AM15/	Lic.No/Date:2410041590 25.09.2014	
	Decision: Based on the written comments furnished by DIPP vide their letter No. 7/12/2015-TSW dated 06.07.2015, the Committee approved the following adhoc norms:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY recommended (in MT)
	Whole Tyre Reclaimed Rubber	4,11,800 Kgs	Used Rubber Tyres with one cut in bead wire	4,94,160 Kg
	RLA may take consequential action as per Policy / Procedures.			
	This approval is subject to conditions laid down in MOEF letter dated 12 th June, 2014.			

40	Case No.:13/42/87-ALC1/2014	Party Name: SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00354/AM15/	RLA File :24/24/040/00015/AM14/	Lic.No/Date:2410041595 30.09.2014	
	Decision: A copy of application has been forwarded to D/o C&PC on 13.01.2015. Comments awaited from D/o C&PC.			

41	Case No.:32/42/87-ALC1/2014	Party Name: POLYGENTA TECHNOLOGIES LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00373/AM15/	RLA File :03/95/040/00213/AM15/	Lic.No/Date:0310789866 30.09.2014	
	Decision: A D/L No. 46011/12/2015-PC.II dated 06.04.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 15.05.2015 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			





Case No.:33/42/87-ALC1/2014	Party Name: POLYGENTA TECHNOLOGIES LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
HQ File :01/87/050/00374/AM15/	RLA File :03/95/040/00215/AM15/	Lic.No/Date:0310789868 30.09.2014	
42 Decision: A D/L No. 46011/7/2015-PC.II dated 04.02.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.04.2015 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

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Case No.:3/43/87- ALC1/2014	Party Name: R.R.KABEL LIMITED,	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Approved																		
HQ File :01/87/050/00395/AM15/	RLA File :03/95/040/00808/AM14/	Lic.No/Date:0310789963 07.10.2014																			
Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/53/2011-PC-II dated 23.07.2015, the Committee approved following adhoc norms:																					
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="4">PVC COMPOUND RR EXP</td><td rowspan="4">One kg</td><td>PVC Resins</td><td>0.5511 Kg</td></tr><tr><td>Plasticizer (PVC)</td><td>0.2293 Kg</td></tr><tr><td>Filler (Calcium Carbonate)</td><td>0.1650 Kg</td></tr><tr><td>Stabilizer – Calcium Zinc (CaZn)</td><td>0.0750 Kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PVC COMPOUND RR EXP	One kg	PVC Resins	0.5511 Kg	Plasticizer (PVC)	0.2293 Kg	Filler (Calcium Carbonate)	0.1650 Kg	Stabilizer – Calcium Zinc (CaZn)	0.0750 Kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																		
PVC COMPOUND RR EXP	One kg	PVC Resins	0.5511 Kg																		
		Plasticizer (PVC)	0.2293 Kg																		
		Filler (Calcium Carbonate)	0.1650 Kg																		
		Stabilizer – Calcium Zinc (CaZn)	0.0750 Kg																		
RLA may take consequential action as per Policy / Procedures.																					

44	Case No.:8/36/87-ALC1/2014	Party Name: ESTER INDUSTRIES LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Rejected
	HQ File :01/87/050/00317/AM15/	RLA File :05/23/040/00245/AM15/	Lic.No/Date:0510391593 15.10.2014	
Decision: A D/L No. 46011/92/2014-PC.II dated 09.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.02.2015 and 17.06.2015 (Final reminder) giving 15 days time for submission of information. Reply still awaited from the firm. Since the firm failed to furnish information despite repeated reminders, the Committee decided to reject the case.				

45	Case No.:24/36/87-ALC1/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00333/AM15/	RLA File :34/24/040/00176/AM15/	Lic.No/Date:3410040622 17.10.2014	
Decision: In response to D/L dated 09.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.06.2015. Comments awaited from D/o C&PC.				

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Case No.:15/42/87-ALC1/2014	Party Name:ROLEX RECLAIM PVT.LTD.	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Approved								
HQ File :01/87/050/00356/AM15/	RLA File :24/24/040/00013/AM15/	Lic.No/Date:2410041610 21.10.2014									
Decision: Based on the written comments furnished by DIPP vide their letter No. 7/12/2015-TSW dated 06.07.2015, the Committee approved the following adhoc norms:											
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY (in MT)</th></tr><tr><td>Butyl Reclaimed Rubber</td><td>1,37,200 Kgs</td><td>Used Inner Rubber Tube (cut in two pieces)</td><td>1,40,000 Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY (in MT)	Butyl Reclaimed Rubber	1,37,200 Kgs	Used Inner Rubber Tube (cut in two pieces)	1,40,000 Kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY (in MT)								
Butyl Reclaimed Rubber	1,37,200 Kgs	Used Inner Rubber Tube (cut in two pieces)	1,40,000 Kg								
RLA may take consequential action as per Policy / Procedures.											
This approval is subject to conditions laid down in MOEF letter dated 12 th June, 2014.											

Case No.:10/36/87- ALC1/2014	Party Name: VINYL TUBES PVT.LTD.,	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
47 HQ File :01/87/050/00319/AM15/	RLA File :05/24/040/00272/AM15/	Lic.No/Date:0510391723 22.10.2014	
Decision: In response to D/L dated 09.01.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC.			

Case No.:31/42/87- ALC1/2014	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
HQ File :01/87/050/00372/AM15/	RLA File :03/95/040/00158/AM15/	Lic.No/Date:0310790488 22.10.2014	
48 Decision: A D/L No. 46011/10/2005-PC.II dated 08.04.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 17.06.2015 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:34/42/87- ALC1/2014	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
HQ File :01/87/050/00375/AM15/	RLA File :03/95/040/00387/AM15/	Lic.No/Date:0310790486 22.10.2014	
49 Decision: A D/L No. 46011/10/2005-PC.II dated 08.04.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 15.05.2015 and again 17.06.2015 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			





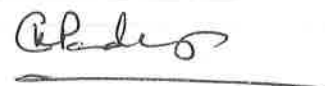
Case No.:35/42/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
HQ File :01/87/050/00376/AM15/	RLA File :03/95/040/00389/AM15/	Lic.No/Date:0310790487 22.10.2014	
50			
Decision: A D/L No. 46011/10/2005-PC.II dated 08.04.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 15.05.2015 and again 17.06.2015 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:41/42/87-ALC1/2014	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
HQ File :01/87/050/00382/AM15/	RLA File :04/24/040/00184/AM15/	Lic.No/Date:0410159660 31.10.2014	
51			
Decision: A D/L No. 46011/81/2014-PC.II dated 01.07.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.08.2015 giving 15 days time for submission of information. The firm has furnished the required information and the matter is under consideration by D/o C&PC.			

Case No.:5/47/87-ALC1/2014	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
HQ File :01/87/050/00429/AM15/	RLA File :03/94/040/00688/AM15/	Lic.No/Date:0310790672 31.10.2014	
52			
Decision: A D/L No. 46011/84/2011-PC.II dated 11.05.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.06.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:5/38/87-ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
HQ File :01/87/050/00340/AM15/	RLA File :34/24/040/00195/AM15/	Lic.No/Date:3410040654 05.11.2014	
53			
Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.			





Case No.:39/42/87-ALC1/2014	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Approved
HQ File :01/87/050/00380/AM15/	RLA File :03/95/040/00630/AM15/	Lic.No/Date:0310790782 05.11.2014	
Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/73/2006-PC-II dated 23.07.2015, the Committee approved following adhoc norms:			
54 EXPORT ITEM Plastic Closures with Liner	QTY One kg	IMPORT ITEM	QTY
		Polypropelene in Granulate Form	0.9636
		PVC Free Granulate Non-PVC Compound Based on an Ethylene Vinyl Acetate Copolymner	0.0880
		Colour Master Batch in Liquid Form	0.0182
RLA may take consequential action as per Policy / Procedures.			

Case No.:44/42/87-ALC1/2014	Party Name: NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
55 HQ File :01/87/050/00385/AM15/	RLA File :05/24/040/00312/AM15/	Lic. No/Date:0510391865 05.11.2014	
Decision: A D/L No. 46011/9/2015-PC.II dated 11.06.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to the firm giving 15 days time for submission of information.			

Case No.:4/43/87-ALC1/2014	Party Name:SANGIR PLASTICS PVT. LTD.	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
56 HQ File :01/87/050/00396/AM15/	RLA File :03/95/040/01000/AM14/	Lic.No/Date:0310790828 07.11.2014	
Decision: A copy of application was forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.			

	Case No.:15/45/87-ALC1/2014	Party Name: MARPOL PVT. LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
57	HQ File :01/87/050/00415/AM15/	RLA File :17/24/040/00107/AM15/	Lic.No/Date:1710005967 07.11.2014	
	Decision: A D/L No. 46011/36/2005-PC.II dated 16.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.07.2015 giving 15 days time for submission of information. The firm has furnished the required information and the matter is under consideration by D/o C&PC.			

	Case No.:24/42/87-ALC1/2014	Party Name: WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00365/AM15/	RLA File :02/24/040/00157/AM15/	Lic.No/Date:0210205142 11.11.2014	
58	Decision: A D/L No. 46011/71/2004-PC.II dated 02.03.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.04.2015 and 17.06.2015 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:16/9/87-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
59	HQ File :01/87/050/00068/AM16/	RLA File :17/24/040/00115/AM15/	Lic.No/Date:1710005970 12.11.2014	
	Decision: A copy of application was forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.			

	Case No.:17/45/87-ALC1/2014	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
60	HQ File :01/87/050/00417/AM15/	RLA File :34/24/040/00174/AM15/	Lic.No/Date:3410040678 13.11.2014	
	Decision: A copy of application was forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.			

61	Case No.:18/45/87-ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00418/AM15/	RLA File :34/24/040/00210/AM15/	Lic.No/Date:3410040681 13.11.2014	
Decision: A copy of application was forwarded to D/o C&PC on 03.02.2015. Comments awaited from D/o C&PC.				

62	Case No.:46/42/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00387/AM15/	RLA File :05/24/040/00358/AM15/	Lic.No/Date:0510391992 14.11.2014	
Decision: In response to D/L dated 17.02.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

63	Case No.:9/42/87-ALC1/2014	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00350/AM15/	RLA File :09/24/040/00439/AM15/	Lic.No/Date:0910061249 17.11.2014	
Decision: In response to D/L dated 13.02.2015 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.05.2015. Comments awaited from D/o C&PC.				

64	Case No.:7/42/87-ALC1/2014	Party Name:SHRINATH FLEXI PACK PVT LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00348/AM15/	RLA File :09/24/040/00084/AM15/	Lic.No/Date:0910061282 20.11.2014	
Decision: A copy of application was forwarded to D/o C&PC on 13.01.2015 and again on 16.06.2015. Comments awaited from D/o C&PC.				

65	Case No.:8/47/87- ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00432/AM15/	RLA File :03/95/040/00388/AM15/	Lic.No/Date:0310791349 24.11.2014	
Decision: A D/L No. 46011/10/2005-PC.II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.07.2015 giving 15 days time for submission of information. Reply still awaited from the firm.				

66	Case No.:10/51/87- ALC1/2014	Party Name:AVI ADDITIVES PRIVATE LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00475/AM15/	RLA File :09/24/040/00025/AM15/	Lic.No/Date:0910061304 25.11.2014	
Decision: A copy of application was forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.				

67	Case No.:24/47/87- ALC1/2014	Party Name:PATTU INDUSTRIES	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00448/AM15/	RLA File :25/24/040/00002/AM15/	Lic.No/Date:2510004377 28.11.2014	
Decision: A copy of application was forwarded to D/o C&PC on 17.02.2015. Comments awaited from D/o C&PC.				

68	Case No.:16/45/87- ALC1/2014	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00416/AM15/	RLA File :30/24/040/00038/AM15/	Lic.No/Date:3010103249 02.12.2014	
Decision: A D/L No. 7/34/2015-TSW dated 04.03.2015 was issued by DIPP to firm. This was followed by Reminder from DGFT on 15.05.2015 giving 15 days time for submission of information. The firm has furnished the required information and the matter is under consideration by the DIPP.				





Case No.:1/38/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
HQ File :01/87/050/00336/AM15/	RLA File :03/95/040/00622/AM15/	Lic.No/Date:0310791636 03.12.2014	
69			
Decision: A D/L No. 46011/10/2005-PC.II dated 08.04.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 15.05.2015 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:3/38/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
HQ File :01/87/050/00338/AM15/	RLA File :03/95/040/00621/AM15/	Lic.No/Date:0310791640 03.12.2014	
70			
Decision: A D/L No. 46011/10/2005-PC.II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.07.2015 giving 15 days time for submission of information. Reply still awaited from the firm.			

Case No.:4/45/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
HQ File :01/87/050/00404/AM15/	RLA File :03/95/040/00568/AM15/	Lic.No/Date:0310791638 03.12.2014	
71			
Decision: A D/L No. 46011/10/2005-PC.II dated 11.06.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

Case No.:10/47/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
HQ File :01/87/050/00434/AM15/	RLA File :03/95/040/00624/AM15/	Lic.No/Date:0310791641 03.12.2014	
72			
Decision: A D/L No. 46011/10/2005-PC.II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.07.2015 giving 15 days time for submission of information. Reply still awaited from the firm.			

73	Case No.:5/45/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00405/AM15/	RLA File :03/95/040/00718/AM15/	Lic.No/Date:0310791698 04.12.2014	
Decision: A D/L No. 46011/10/2005-PC.II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.07.2015 giving 15 days time for submission of information. Reply still awaited from the firm.				

Case No.:1/43/87-ALC1/2014	Party Name:SRF LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Approved
HQ File :01/87/050/00393/AM15/	RLA File :04/24/040/00045/AM15/	Lic.No/Date:0410159853 08.12.2014	

Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/26/2012-PC-II dated 23.07.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
TUFBET BGF 30	1 kg	PBT Resin	0.6720
Black		Glass Fiber	0.3080
RLA may take consequential action as per Policy / Procedures.			



Case No.:2/43/87-ALC1/2014	Party Name: SRF LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Approved
HQ File :01/87/050/00394/AM15/	RLA File :04/24/040/00222/AM15/	Lic.No/Date:0410159886 12.12.2014	

Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/26/2012-PC-II dated 23.07.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
TUFBET BGF 30 Black	1 kg	PBT Resin	0.4704
		Glass Fiber	0.3075
		Flame Retardant	0.0920
RLA may take consequential action as per Policy / Procedures.			

Case No.:13/47/87-ALC1/2014	Party Name: MULTIBASE INDIA LIMITED,	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
HQ File :01/87/050/00437/AM15/	RLA File :03/95/040/00768/AM15/	Lic.No/Date:0310791993 15.12.2014	

Decision: A copy of application has been forwarded to D/o C&PC on 15.07.2015. Comments awaited from D/o C&PC.

Case No.:3/48/87-ALC1/2014	Party Name: GRP LTD.	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
HQ File :01/87/050/00452/AM15/	RLA File :03/94/040/00738/AM15/	Lic.No/Date:0310791999 15.12.2014	

Decision: A D/L No. 7/51/2015-TSW dated 26.03.2015 was issued by DIPP to firm. This was followed by Reminder from DGFT on 15.05.2015 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.





Case No.:5/46/87- ALC1/2014	Party Name:INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
78 HQ File :01/87/050/00424/AM15/	RLA File :31/83/040/00207/AM15/	Lic.No/Date:3110065149 18.12.2014	
Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2015. Comments awaited from D/o C&PC.			

Case No.:6/48/87- ALC1/2014	Party Name:BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
79 HQ File :01/87/050/00455/AM15/	RLA File :03/94/040/00842/AM15/	Lic.No/Date:0310792181 19.12.2014	
Decision: A copy of application has been forwarded to D/o C&PC on 23.02.2015. Comments awaited from D/o C&PC.			

Case No.:12/45/87- ALC1/2014	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
80 HQ File :01/87/050/00412/AM15/	RLA File :07/24/040/00339/AM15/	Lic.No/Date:0710107263 23.12.2014	
Decision: A D/L No. 46011/43/2014-PC.II dated 01.07.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to the firm giving 30 days time for submission of information.			

Case No.:36/4/87- ALC1/2015	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Approved
HQ File : 01/87/050/00040/AM16/	RLA File :34/24/040/00240/AM15 /	Lic.No/Date:3410040831 23.12.2014	
Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/61/2014-PC-II dated 24.06.2015, the Committee approved following adhoc norms:			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Epoxy Resin (Reactive Diluents) RD-108	1 kg	Epichlorohydrin	0.434
		C12-C14 Fatty Alcohol	0.740
RLA may take consequential action as per Policy / Procedures.			

Chander *[Signature]* *[Signature]*

82	Case No.:3/12/87-ALC1/2015	Party Name:NILKAMAL LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Withdrawn
	HQ File :01/87/050/00100/AM16/	RLA File :03/95/040/00803/AM15/	Lic.No/Date:0310792361 24.12.2014	
	Decision: The Committee considered the case as per the online generated Agenda and it was observed that the subject advance authorization was issued to firm on repeat basis . On the request of the firm for withdrawal vide letter dated 24.07.2015, the Committee decided to withdraw the case.			

83	Case No.:1/45/87-ALC1/2014	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00401/AM15/	RLA File :50/24/040/00016/AM15/	Lic.No/Date:5010002175 26.12.2014	
	Decision: A D/L No. 46011/58/2012-PC.II dated 05.06.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm on 08.07,2015 giving 30 days time for submission of information.			

84	Case No.:10/45/87-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00410/AM15/	RLA File :05/24/040/00449/AM15/	Lic.No/Date:0510392618 30.12.2014	
	Decision: A D/L No. 46011/43/2014-PC.II dated 01.07.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 30 days time for submission of information.			

85	Case No.:10/48/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00459/AM15/	RLA File :31/83/040/00208/AM15/	Lic.No/Date:3110065161 31.12.2014	
	Decision: A D/L No. 46011/61/2013-PC.II dated 03.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.06.2015 giving 15 days time for submission of information. Reply awaited from the firm.			





Case No.:13/51/87-ALC1/2014	Party Name:REX POLYEXTRUSION LIMITED,	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
86 HQ File :01/87/050/00478/AM15/	RLA File :31/83/040/00206/AM15/	Lic.No/Date:3110065166 31.12.2014	
Decision: A copy of application was forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.			

Case No.:2/46/87-ALC1/2014	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
87 HQ File :01/87/050/00421/AM15/	RLA File :04/24/040/00213/AM15/	Lic.No/Date:0410159950 01.01.2015	
Decision: A copy of application was forwarded to D/o C&PC on 10.02.2015. Comments awaited from D/o C&PC.			

Case No.:21/47/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
88 HQ File :01/87/050/00445/AM15/	RLA File :08/24/040/00376/AM15/	Lic.No/Date:0810134245 05.01.2015	
Decision: A D/L No. 46011/20/2009-PC.II dated 11.05.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 16.06.2015. Reply awaited from the firm.			

Case No.:22/47/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
89 HQ File :01/87/050/00446/AM15/	RLA File :08/24/040/00379/AM15/	Lic.No/Date:0810134260 06.01.2015	
Decision: A D/L No. 46011/20/2009-PC.II dated 11.05.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 16.06.2015. Reply awaited from the firm.			

90	Case No.:6/45/87-ALC1/2014	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00406/AM15/	RLA File :04/24/040/00245/AM15/	Lic.No/Date:0410159985 07.01.2015	
Decision: A D/L No. 46011/84/2012-PC.II dated 17.07.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 30 days time for submission of information.				

91	Case No.:11/48/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00460/AM15/	RLA File :31/83/040/00222/AM15/	Lic.No/Date:3110065177 07.01.2015	
Decision: A D/L No. 46011/61/2013-PC.II dated 03.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.06.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

92	Case No.:5/12/87-ALC1/2015	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00102/AM16/	RLA File :03/95/040/00767/AM15/	Lic.No/Date:0310792800 09.01.2015	
Decision: A copy of application was forwarded to D/o C&PC on 15.07.2015. Comments awaited from D/o C&PC.				

93	Case No.:4/12/87-ALC1/2015	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00101/AM16/	RLA File :03/95/040/00831/AM15/	Lic.No/Date:0310792864 13.01.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 28.07.2015. Comments awaited from D/o C&PC.				

Case No.:2/12/87- ALC1/2015	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
94 HQ File :01/87/050/00099/AM16/	RLA File :03/95/040/00635/AM15/	Lic.No/Date:0310792913 14.01.2015	
Decision: RLA, Mumbai and firm were requested vide letter dated 17.07.2015 to furnish 4.7 application expeditiously. Application awaited from RLA, Mumbai and firm. It was decided by the Committee to issue a Reminder giving 30 days time for submission of application.			

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Case No.:7/12/87- ALC1/2015	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Approved														
HQ File :01/87/050/00104/AM16/	RLA File :03/95/040/00852/AM15/	Lic.No/Date:0310792916 14.01.2015															
Decision: Based on the written comments furnished by the DIPP vide their letter No. 7/137/2015-TSW/198 dated 30.07.2015, the Committee approved following adhoc norms:																	
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="2">Silicon Rubber Sheet</td><td rowspan="2">35,000.00 Kgs</td><td>1. Silicon Synthetic Rubber</td><td>1.05 Kg.</td></tr><tr><td>2. Peroxide: Perkadox</td><td>0.05 Kg.</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Silicon Rubber Sheet	35,000.00 Kgs	1. Silicon Synthetic Rubber	1.05 Kg.	2. Peroxide: Perkadox	0.05 Kg.	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY														
Silicon Rubber Sheet	35,000.00 Kgs	1. Silicon Synthetic Rubber	1.05 Kg.														
		2. Peroxide: Perkadox	0.05 Kg.														
RLA may take consequential action as per Policy / Procedures.																	

Case No.:2/44/87- ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
96 HQ File :01/87/050/00398/AM15/	RLA File :34/24/040/00258/AM15/	Lic.No/Date:3410040873 16.01.2015	
Decision: RLA, Vadodara and firm were requested vide letter dated 18.02.2015 and reminder dated 17.06.2015 to furnish 4.7 application expeditiously. Application awaited from RLA, Vadodara and firm. The Committee decided to issue final reminder giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case.			

	Case No.: 3/44/87-ALC1/2014	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date: 15/87-ALC1/2015 23.07.2015	Status: Deferred
97	HQ File :01/87/050/00399/AM15/	RLA File :34/24/040/00257/AM15/	Lic.No/Date: 3410040875 16.01.2015	
Decision: RLA, Vadodara and firm were requested vide letter dated 18.02.2015 and 17.06.2015 to furnish 4.7 application expeditiously. Application awaited from RLA, Vadodara and firm. The Committee decided to issue final reminder giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case.				

	Case No.: 17/51/87-ALC1/2014	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date: 15/87-ALC1/2015 23.07.2015	Status: Deferred
98	HQ File :01/87/050/00482/AM15/	RLA File :34/24/040/00261/AM15/	Lic.No/Date: 3410040874 16.01.2015	
Decision: A D/L No. 46011/88/2008-PC.II dated 10.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.06.2015. Reply awaited from the firm.				





Case No.:6/12/87- ALC1/2015	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Approved
HQ File :01/87/050/00103/AM16/	RLA File :03/95/040/00859/AM15/	Lic.No/Date:0310792998 16.01.2015	

Decision: Based on the written comments furnished by the DIPP vide their letter No. 7/137/2015/TSW dated 29.07.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Floor Covering & Mats	3,00,000.00 Kg	1. Natural Rubber	0.2050 kg
		2. EPDM Rubber	0.4450 kg
		3. Zinc Oxide	0.0212 kg
		4. Anti oxidants	0.0150 kg
		5. Accelerators	0.0220 kg
		6. Titanium Dioxide	0.0441 kg
		7. PPT Silica Filler	0.2530 kg
		8. Rubber Processing Oil	0.0550 kg
		10. Packing Material (Plastic Pallets)	270 Nos.

Note:

1. There should be a value cap on Rubber chemical, as per general note 8 of the Handbook of Procedures Vol. II.
2. All the Plastic Pallets will be exported back alongwith export product.

RLA may take consequential action as per Policy / Procedures.

Case No.:8/12/87- ALC1/2015	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Approved
HQ File :01/87/050/00105/AM16/	RLA File :03/95/040/00858/AM15/	Lic.No/Date:0310793020 16.01.2015	

Decision: Based on the written comments furnished by the DIPP vide their letter No. 7/137/2015/TSW dated 29.07.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Floor Covering & Mats	3,00,000.00 Kg	1. Natural Rubber	0.1250 kg
		2. Synthetic Rubber SBR Series: 1502	0.3800 kg
		3. Zinc Oxide	0.0205 kg
		4. Carbon Black	0.1150 kg
		5. Anti oxidants	0.0080 kg
		6. Accelerators	0.0100 kg
		7. PPT Silica Filler	0.0550 kg
		8. Rubber Processing Oil	0.0320 kg
		9. Packing Material (Plastic Pallets)	270 Nos.
Note: 1. There should be a value cap on Rubber chemical, as per general note 8 of the Handbook of Procedures Vol. II.			
2. All the Plastic Pallets will be exported back alongwith export product.			
RLA may take consequential action as per Policy / Procedures.			

Case No.:1/49/87- ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
101 HQ File :01/87/050/00461/AM15/	RLA File :15/24/040/00019/AM15/	Lic.No/Date:1510022040 23.01.2015	

Decision: A copy of application has been forwarded to D/o C&PC on 02.03.2015. Comments awaited from D/o C&PC.

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Case No.:3/2/87- ALC1/2015	Party Name:NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Approved
HQ File : 01/87/050/00488/AM15/	RLA File :08/24/040/00346/AM15/	Lic.No/Date:081013439 4 23.01.2015	

Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/51/2015-PC-II dated 23.07.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Flex film/banner	1 kg	PVC resin suspension grade	0.33915 kg
		Knitted Polyester Fabrics	0.1525 kg
		Di Octyl Phthalate (DOP)	0.0966 kg
		Titanium Dioxide (Anatase)	0.0168 kg
		Lubricant A-C 316A	0.00047 kg

RLA may take consequential action as per Policy / Procedures.

103	Case No.:18/51/87-ALC1/2014	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00483/AM15/	RLA File :34/24/040/00265/AM15/	Lic.No/Date:3410040902 27.01.2015	
Decision: A D/L No. 46011/88/2008-PC.II dated 10.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.06.2015. Reply awaited from the firm.				

104	Case No.:1/12/87-ALC1/2015	Party Name: SI GROUP INDIA LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00098/AM16/	RLA File :03/95/040/00886/AM15/	Lic.No/Date:0310793292 27.01.2015	
Decision: RLA, Mumbai and firm were requested vide letter dated 17.07.2015 to furnish 4.7 application expeditiously. Application awaited from RLA, Mumbai and firm. The Committee decided to issue reminder giving 30 days time to furnish reply.				

105	Case No.:14/51/87- ALC1/2014	Party Name: BALAJI AMINES LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00479/AM15/	RLA File :31/83/040/00231/AM15/	Lic.No/Date:3110065234 28.01.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.			

106	Case No.:1/46/87- ALC1/2014	Party Name: R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00420/AM15/	RLA File :34/24/040/00284/AM15/	Lic.No/Date:3410040914 29.01.2015	
	Decision: RLA, Vadodara and firm were again requested vide letter dated 17.06.2015 to furnish 4.7 application expeditiously. Application awaited from RLA, Mumbai and firm.			

Case No.:15/51/87-
ALC1/2014

Party Name:POLYBOND
INDIA PVT.LTD.

Meet No/Date:15/87-
ALC1/2015
23.07.2015

Status:
Approved

HQ File

:01/87/050/00480/AM15/

RLA File

:31/83/040/00235/AM15/

Lic.No/Date:3110065237
29.01.2015

Decision:

Based on the written comments furnished by the DIPP vide their letter No. 7/193/2015-TSW/199 dated 22.07.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Hose made of Silicone/ Fluorosilicone/Fluorocarbon Reinforced with Synthetic Fabrics	25,000 Kgs	1. Silicone/ Fluorosilicone/ Fluorocarbon	25807.9 Kg
		2. Peroxide Curing Agent	598.9 Kg
		3. Mata Aramid Yarn/ Fabric	3593.2 Kg

RLA may take consequential action as per Policy / Procedures.

	Case No.: 1/9/87- ALC1/2015	Party Name: GALA SHRINK FIT	Meet No/Date: 15/87- ALC1/2015 23.07.2015	Status: Deferred
108	HQ File :01/87/050/00053/AM16/	RLA File :03/94/040/00845/AM15/	Lic.No/Date:0310793450 30.01.2015	
Decision: In response to D/L dated 21.07.2015 issued by D/o C&PC, the firm has furnished the required information and the matter is under consideration by D/o C&PC.				

	Case No.: 28/4/87- ALC1/2015	Party Name: KAYGEE- LOPAREX INDIA PVT. LTD.	Meet No/Date: 15/87- ALC1/2015 23.07.2015	Status: Deferred
109	HQ File :01/87/050/00032/AM16/	RLA File :03/94/040/01041/AM15/	Lic.No/Date:0310793496 02.02.2015	
Decision: A D/L No. 46011/160/2005-PC.II dated 28.05.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.06.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

	Case No.: 32/4/87- ALC1/2015	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date: 15/87- ALC1/2015 23.07.2015	Status: Deferred
110	HQ File :01/87/050/00036/AM16/	RLA File :03/95/040/00861/AM15/	Lic.No/Date:0310793489 02.02.2015	
Decision: A D/L No. 46011/10/2005-PC.II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 08.07.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

	Case No.: 1/51/87- ALC1/2014	Party Name: WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date: 15/87- ALC1/2015 23.07.2015	Status: Deferred
111	HQ File :01/87/050/00466/AM15/	RLA File :02/24/040/00212/AM15/	Lic.No/Date:0210205507 03.02.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.				





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Case No.:19/51/87-ALC1/2014	Party Name:RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Approved												
HQ File : 01/87/050/00484/AM15/	RLA File :34/24/040/00279/AM15/	Lic.No/Date:3410040924 04.02.2015													
Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/72/2008-PC-II dated 23.07.2015, the Committee approved following adhoc norms:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="3">Modified Melamine Resin</td><td rowspan="3">1 kg</td><td>Melamine</td><td>0.300 kg</td></tr><tr><td>Paraformaldehyde</td><td>0.500 kg</td></tr><tr><td>Methanol</td><td>0.450 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Modified Melamine Resin	1 kg	Melamine	0.300 kg	Paraformaldehyde	0.500 kg	Methanol	0.450 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Modified Melamine Resin	1 kg	Melamine	0.300 kg												
		Paraformaldehyde	0.500 kg												
		Methanol	0.450 kg												
RLA may take consequential action as per Policy / Procedures.															

113	Case No.:5/51/87-ALC1/2014	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00470/AM15/	RLA File :05/23/040/00500/AM15/	Lic.No/Date:0510393096 05.02.2015	
	Decision: A D/L No. 46011/80/2008-PC.II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.06.2015 giving 15 days time for submission of information. The firm vide letter dated 08.07.2015 requested to grant them one month more time for submission of information. The Committee considered the request of firm and decided to grant them one month time, i.e. upto 08.08.2015 for submission of requisite information.			

114	Case No.:7/2/87-ALC1/2015	Party Name: DSM INDIA PVT. LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00492/AM15/	RLA File :31/83/040/00237/AM15/	Lic.No/Date:3110065256 05.02.2015	
	Decision: A D/L No. 46011/61/2013-PC.II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.06.2015. Reply awaited from the firm.			

115	Case No.:31/4/87- ALC1/2015	Party Name:LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00035/AM16/	RLA File :03/95/040/00713/AM15/	Lic.No/Date:0310793752 10.02.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.			

116	Case No.:4/51/87- ALC1/2014	Party Name:ALOK INDUSTRIES	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00469/AM15/	RLA File :05/23/040/00493/AM15/	Lic.No/Date:0510393161 11.02.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.			

Case No.:2/51/87-
ALC1/2014

Party Name:MANALI
PETROCHEMICALS
LIMITED

Meet No/Date:15/87-
ALC1/2015
23.07.2015

Status:
Approved

HQ File :
01/87/050/00467/AM15/

RLA File
:04/24/040/00217/AM15/

Lic.No/Date:0410160139
12.02.2015

Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/112/2013-PC-II dated 23.07.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Empeyol Polyol F-3002 or Empeyol Polyol 2F-3002	1 kg	Propylene Oxide	0.9290 kg
		Glycerine	0.0300 kg
		Antioxidant Irgastab PUR-55	0.0045 kg
		Sodium Acid Pyro Phosphate	0.0070 kg
RLA may take consequential action as per Policy / Procedures.			

118	Case No.:24/4/87-ALC1/2015	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00028/AM16/	RLA File :03/94/040/00774/AM15/	Lic.No/Date:0310793872 13.02.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

119	Case No.:1/48/87-ALC1/2014	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00450/AM15/	RLA File :09/24/040/00610/AM15/	Lic.No/Date:0910061620 16.02.2015	
Decision: RLA, Hyderabad and firm were requested vide letter dated 13.03.2015 and 17.06.2015 to furnish 4.7 application expeditiously. Application awaited from RLA, Hyderabad and firm. The Committed decided to issue a reminder giving 30 days time for reply.				

120	Case No.:8/2/87-ALC1/2015	Party Name: DSM INDIA PVT. LTD	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00493/AM15/	RLA File :31/83/040/00240/AM15/	Lic.No/Date:3110065285 16.02.2015	
Decision: A D/L No. 46011/61/2013-PC.II dated 11.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.06.2015. Reply awaited from the firm.				

121	Case No.:25/4/87-ALC1/2015	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00029/AM16/	RLA File :03/94/040/00775/AM15/	Lic.No/Date:0310793948 18.02.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				





Case No.:9/4/87-ALC1/2015	Party Name:ARMOR PLAST LTD.,	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Approved
HQ File :01/87/050/00013/AM16/	RLA File :07/24/040/00423/AM15/	Lic.No/Date:0710107660 19.02.2015	
Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/08/2010-PC-II dated 23.07.2015, the Committee approved following adhoc norms:			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Article made of Makrolon	1 kg	Makrolon RX-2230 451118	1.05 kg/per kg content in the export product
RLA may take consequential action as per Policy / Procedures.			

Case No.:1/5/87-ALC1/2015	Party Name:ALOK INDUSTRIES	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
HQ File :01/87/050/00042/AM16/	RLA File :05/23/040/00503/AM15/	Lic.No/Date:0510393338 23.02.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.			

Case No.:22/4/87-ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
HQ File :01/87/050/00026/AM16/	RLA File :15/24/040/00021/AM15/	Lic.No/Date:1510022045 24.02.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.			

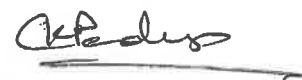




Case No.:3/4/87-ALC1/2015	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
125 HQ File :01/87/050/00007/AM16/	RLA File :05/24/040/00566/AM15/	Lic.No/Date:0510393362 25.02.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.			

Case No.:30/4/87-ALC1/2015	Party Name:GALA SHRINK FIT	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
126 HQ File :01/87/050/00034/AM16/	RLA File :03/94/040/01075/AM15/	Lic.No/Date:0310794140 25.02.2015	
Decision: A D/L No. 46011/89/2013-PC.II dated 26.05.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGT on 23.06.2015 giving 15 days time for submission of information. Reply awaited from the firm.			





Case No.:2/50/87-ALC1/2014	Party Name:DEV RESINS PVT. LTD.,	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Approved
HQ File :01/87/050/00465/AM15/	RLA File :22/24/040/00083/AM15/	Lic.No/Date:22100151 96 26.02.2015	

Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/44/2015-PC-II dated 24.07.2015, the Committee **approved** following adhoc norms:

Export item No.1

Name of Export item(s)	Qty. in kg	Name of import item(s)	Qty. in kg
1. Phenolic resin RB 18-CP	1 kg.	Maleic anhydride	0.020
		Nonyl phenol	0.250
		Paraformaldehyde	0.120
		Penta Erythritol	0.080
		Bisphenol	0.000
		Iso-phthalic Acid	0.000

Export item No.2

Name of Export item(s)	Qty. in kg	Name of import item(s)	Qty. in kg
1. Phenolic Resin RB 18-D16	1 kg.	Maleicanhydride	0.013
		Nonyl phenol	0.267
		Paraformaldehyde	0.104
		Penta Erythritol	0.075
		Bisphenol	0.000
		Iso-phthalic Acid	0.000

Export Item No.3

Export Item No.5			
Name of Export item(s)	Qty. in kg	Name of import item(s)	Qty. in kg
2. Phenolic Resin RB 18-FC	1 kg.	Maleicanhydride	0.018
		Nonyl phenol	0.000
		Paraformal dehyde	0.029
		Penta Erythritol	0.024
		Bisphenol	0.124
		Iso-phthalic Acid	0.063
RLA may take consequential action as per Policy / Procedures			

Chandras

[Signature]

[Signature]

Case No.:34/4/87- ALC1/2015	Party Name:R.R.KABEL LIMITED,	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Approved
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HQ File :01/87/050/00038/AM16/	RLA File :03/95/040/00992/AM15/	Lic.No/Date:0310794217 26.02.2015
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Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/53/2011-PC-II dated 23.07.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND RR EXP	1 kg	PVC Resins	0.5511 Kg
		Plasticizer (PVC)	0.2293 Kg
		Filler (Calcium Carbonate)	0.1650 Kg
		Stabilizer – Calcium Zinc (CaZn)	0.0735 Kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:16/51/87- ALC1/2014	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
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HQ File :01/87/050/00481/AM15/	RLA File :32/24/040/00025/AM15/	Lic.No/Date:3210077449 27.02.2015
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Decision: A copy of application has been forwarded to D/o C&PC on 13.03.2015. Comments awaited from D/o C&PC.

Case No.:14/13/87- ALC1/2015	Party Name:WINDSON CHEMICAL PVT.LTD.	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
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HQ File :01/87/050/00120/AM16/	RLA File :52/24/040/00034/AM15/	Lic.No/Date:5210041453 02.03.2015
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Decision: A D/L No. 46011/64/2015-PC,II dated 17.07.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 30 days time for submission of information.

131	Case No.:23/9/87- ALC1/2015	Party Name:IMPERIAL WATER PROOFING INDUSTRIES PVT.LTD.	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00075/AM16/	RLA File :03/94/040/00956/AM15/	Lic.No/Date:0310794359 04.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

132	Case No.:28/9/87- ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00080/AM16/	RLA File :03/94/040/01115/AM15/	Lic.No/Date:0310794367 04.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

133	Case No.:9/2/87- ALC1/2015	Party Name:SRI RAMKARTHIC POLYMERS PRIVATE LIMITED,	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Approved
	HQ File :01/87/050/00494/AM15/	RLA File :32/24/040/00024/AM15/	Lic.No/Date:3210077470 05.03.2015	
Decision: Based the written comments furnished by the D/o C&PC vide their OM No. 46011/55/2015-PC-II dated 23.07.2015, the Committee approved following adhoc norms:				

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Moulded Components Shed	1 kg	Powersil (R) 26775 C6 IN	1.03 Kg
RLA may take consequential action as per Policy / Procedures.			





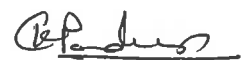
Case No.:6/4/87-ALC1/2015		Party Name:MARUTI TECHNO RUBBER PVT.LTD.	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
134	HQ File :01/87/050/00010/AM16/	RLA File :05/24/040/00582/AM15/	Lic.No/Date:0510393483 05.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

Case No.:29/9/87- ALC1/2015		Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
135	HQ File :01/87/050/00081/AM16/	RLA File :03/94/040/01121/AM15/	Lic.No/Date:0310794419 09.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

Case No.:30/9/87- ALC1/2015		Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
136	HQ File :01/87/050/00082/AM16/	RLA File :03/94/040/01122/AM15/	Lic.No/Date:0310794429 09.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

Case No.:31/9/87- ALC1/2015		Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
137	HQ File :01/87/050/00083/AM16/	RLA File :03/94/040/01123/AM15/	Lic.No/Date:0310794430 09.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				





Case No.:39/9/87- ALC1/2015	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Approved
HQ File : 01/87/050/00091/AM16/	RLA File :03/95/040/01026/AM15/	Lic.No/Date:0310794479 10.03.2015	

Decision: Based on the written comments furnished by the DIPP vide their Letter No. 7/137/2015-TSW dated 02.07.2015, the Committee **approved** following adhoc norms:

S.No.	Export Item	Quantity (Kg)
1.	High Abrasion Resistance Rubber Sheeting	2,50,000
	Import Items	Quantity required for 1.0 Kg of resultant product
1.	Natural Rubber	0.6100
2.	Chloroprene Rubber	0.1250
3.	Zinc Oxide	0.0375
4.	Magnesium Oxide	0.0110
5.	Silica Filler PPT	0.1096
6.	Retarder	0.0125
7.	Rubber Processing Oil	0.0450
8.	Titanium Dioxide	0.0550
9.	Antioxidant	0.0145
10.	Accelerators	0.0149
11.	Bonding Agent SI-172	0.0150
12.	Cross Linking Agent	0.0170
13.	Packing Material (Plastic Sheets)	255 Nos.

Note: 1. There should be a value cap on antioxidant/Retarder/Accelerators as per general note 8 of the Hand Book Procedure, Vol.II.

2. The firm will export back 255 nos. of Plastic Pallets.

RLA may take consequential action as per Policy / Procedures.

Case No.:2/2/87-ALC1/2015	Party Name:PLAST TECH ENGINEERING	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
HQ File :01/87/050/00487/AM15/	RLA File :04/24/040/00296/AM15/	Lic.No/Date:0410160274 11.03.2015	

Decision: A copy of application has been forwarded to D/o C&PC on 31.03.2015. Comments awaited from D/o C&PC.

140	Case No.:5/4/87-ALC1/2015	Party Name:PIONEER POLYLEATHERS PVT LTD	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00009/AM16/	RLA File :05/24/040/00571/AM15/	Lic.No/Date:0510393570 13.03.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.			

141	Case No.:1/52/87-ALC1/2014	Party Name:METRO TYRES LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00485/AM15/	RLA File :30/24/040/00064/AM15/	Lic.No/Date:3010103427 16.03.2015	
	Decision: RLA, Ludhiana and firm were requested vide letter dated 30.04.2015 and 17.06.2015 to furnish 4.7 application expeditiously. Application awaited from RLA, Ludhiana and firm. The Committee decided to issue a reminder giving 30 days time for reply.			

142	Case No.:2/4/87-ALC1/2015	Party Name:ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00006/AM16/	RLA File :05/23/040/00548/AM15/	Lic.No/Date:0510393591 17.03.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.			

143	Case No.:11/4/87-ALC1/2015	Party Name:ARMOR PLAST LTD.,	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00015/AM16/	RLA File :07/24/040/00460/AM15/	Lic.No/Date:0710107856 17.03.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.			

144	Case No.:20/4/87- ALC1/2015	Party Name:GOPALA POLYPLAST LTD.	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00024/AM16/	RLA File :08/24/040/00471/AM15/	Lic.No/Date:0810134855 19.03.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.			

145	Case No.:21/4/87- ALC1/2015	Party Name:GOPALA POLYPLAST LTD.	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00025/AM16/	RLA File :08/24/040/00472/AM15/	Lic.No/Date:0810134856 19.03.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.			

146	Case No.:36/9/87- ALC1/2015	Party Name:KULODAY TECHNOPACK PVT.LTD.,	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00088/AM16/	RLA File :03/94/040/01174/AM15/	Lic.No/Date:0310794719 19.03.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.			

147	Case No.:41/9/87- ALC1/2015	Party Name:VRINDAVAN PLASTIC INDUSTRIES	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00093/AM16/	RLA File :03/95/040/01048/AM15/	Lic.No/Date:0310794800 23.03.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.			







148	Case No.:42/9/87-ALC1/2015	Party Name:NILKAMAL LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00094/AM16/	RLA File :03/95/040/01058/AM15/	Lic.No/Date:0310794802 23.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

149	Case No.:8/5/87-ALC1/2015	Party Name:KIMPLAS PIPING SYSTEMS LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00049/AM16/	RLA File :31/83/040/00266/AM15/	Lic.No/Date:3110065354 25.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

150	Case No.:7/5/87-ALC1/2015	Party Name:DSM INDIA PVT. LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00048/AM16/	RLA File :31/83/040/00264/AM15/	Lic.No/Date:3110065356 27.03.2015	
Decision: A D/L No. 46011/61/2013-PC.II dated 03.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.06.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

151	Case No.:40/9/87-ALC1/2015 ,	Party Name:RISHI TECHTEX LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00092/AM16/	RLA File :03/95/040/01044/AM15/	Lic.No/Date:0310794937 27.03.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				





152	Case No.: 43/9/87-ALC1/2015	Party Name: MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT LTD	Meet No/Date: 15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00095/AM16/	RLA File :03/95/040/01073/AM15/	Lic.No/Date: 0310794951 27.03.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.			

153	Case No.: 8/4/87-ALC1/2015	Party Name: KHANNA POLYRIB(P)LTD.,	Meet No/Date: 15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00012/AM16/	RLA File :06/24/040/00039/AM15/	Lic.No/Date: 0610038104 30.03.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.			

154	Case No.: 5/5/87-ALC1/2015	Party Name: DSM INDIA PVT. LTD	Meet No/Date: 15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00046/AM16/	RLA File :31/83/040/00252/AM15/	Lic.No/Date: 3110065372 31.03.2015	
	Decision: A D/L No. 46011/61/2013-PC.II dated 03.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.06.2015 giving 15 days time for submission of information. Reply awaited from the firm.			

155	Case No.: 22/9/87-ALC1/2015	Party Name: KALPENA INDUSTRIES LIMITED,	Meet No/Date: 15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00074/AM16/	RLA File :03/94/040/00440/AM15/	Lic.No/Date: 0310795047 31.03.2015	
	Decision: A D/L No. 46011/26/2011-PC.II dated 17.07.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			



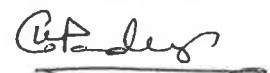


156	Case No.:1/3/87-ALC1/2015	Party Name:PUNE METAGRAPH	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00001/AM16/	RLA File :31/83/040/00258/AM15/	Lic.No/Date:3110065375 06.04.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 06.05.2015. Comments awaited from D/o C&PC.				

157	Case No.:38/9/87-ALC1/2015	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00090/AM16/	RLA File :03/94/040/01205/AM15/	Lic.No/Date:0310795133 07.04.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

158	Case No.:2/3/87-ALC1/2015	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00002/AM16/	RLA File :03/95/040/01085/AM15/	Lic.No/Date:0310795185 08.04.2015	
Decision: A D/L No. 46011/10/2005-PC.II (Pt-II) dated 26.06.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to the firm giving 15 days time for submission of information.				

159	Case No.:44/9/87-ALC1/2015	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00096/AM16/	RLA File :03/95/040/01084/AM15/	Lic.No/Date:0310795187 08.04.2015	
Decision: A D/L No. 46011/10/2005-PC.II (Pt-II) dated 26.06.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				







160	Case No.:10/9/87-ALC1/2015	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00062/AM16/	RLA File :07/24/040/00477/AM15/	Lic.No/Date:0710108056 16.04.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.			

161	Case No.:19/9/87-ALC1/2015	Party Name:ADVANCE POWDERTECH & RESINS LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00071/AM16/	RLA File :34/24/040/00008/AM16/	Lic.No/Date:3410041144 16.04.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.			

162	Case No.:17/9/87-ALC1/2015	Party Name:ENVITECH CHEMICAL SPECIALITIES PVT. LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00069/AM16/	RLA File :31/83/040/00003/AM16/	Lic.No/Date:3110065384 20.04.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.			

163	Case No.:14/9/87-ALC1/2015	Party Name:AHIMSA INDUSTRIES PVT. LTD.	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Approved
	HQ File :01/87/050/00066/AM16/	RLA File :08/24/040/00008/AM16/	Lic.No/Date:0810135087 23.04.2015	
	Decision: Based on the written comments furnished by the D/o C&PC vide their OM No. 46011/09/2013-PC-II dated 23.07.2015, the Committee approved following adhoc norms:			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Terephthalate (PET) Preforms - (Relevant Grade)	1 kg	Polyethylene Terephthalate (PET) Polyester Chip - (Relevant Grade)	1.015 Kg
RLA may take consequential action as per Policy / Procedures.			

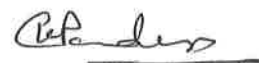
164	Case No.:18/9/87-ALC1/2015	Party Name:BILCARE LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00070/AM16/	RLA File :31/83/040/00270/AM15/	Lic.No/Date:3110065388 23.04.2015	
Decision: A D/L No. 46011/10/2005-PC.II (pt-II) dated 26.06.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.08.2015 giving 15 days time for submission of information. The firm has furnished the required information and the matter is under consideration by D/o C&PC.				

165	Case No.:21/9/87-ALC1/2015	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00073/AM16/	RLA File :56/24/040/00060/AM15/	Lic.No/Date:5610004594 23.04.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

166	Case No.:2/9/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00054/AM16/	RLA File :05/24/040/00017/AM16/	Lic.No/Date:0510393986 24.04.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

167	Case No.:15/9/87-ALC1/2015	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00067/AM16/	RLA File :08/24/040/00010/AM16/	Lic.No/Date:0810135142 28.04.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				





168	Case No.:4/13/87-ALC1/2015	Party Name:ARMOR PLAST LTD.,	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00110/AM16/	RLA File :07/24/040/00019/AM16/	Lic.No/Date:0710108126 28.04.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.			

169	Case No.:13/13/87-ALC1/2015	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00119/AM16/	RLA File :34/24/040/00178/AM14/	Lic.No/Date:3410041180 28.04.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.			

170	Case No.:4/9/87-ALC1/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00056/AM16/	RLA File :05/24/040/00041/AM16/	Lic.No/Date:0510394029 29.04.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.			

171	Case No.:7/9/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00059/AM16/	RLA File :05/24/040/00047/AM16/	Lic.No/Date:0510394093 05.05.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.			





	Case No.:9/9/87-ALC1/2015	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
172	HQ File :01/87/050/00061/AM16/	RLA File :05/24/040/00055/AM16/	Lic.No/Date:0510394109 06.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

	Case No.:5/9/87-ALC1/2015	Party Name:SWASTIK POLYMERS	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
173	HQ File :01/87/050/00057/AM16/	RLA File :05/24/040/00042/AM16/	Lic.No/Date:0510394139 07.05.2015	
Decision: A D/L No. 46011/61/2015-PC.II dated 12.07.2015 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.				

	Case No.:11/9/87- ALC1/2015	Party Name:ARMOR PLAST LTD.,	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
174	HQ File :01/87/050/00063/AM16/	RLA File :07/24/040/00031/AM16/	Lic.No/Date:0710108170 08.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				

	Case No.:12/9/87- ALC1/2015	Party Name:ARMOR PLAST LTD.,	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
175	HQ File :01/87/050/00064/AM16/	RLA File :07/24/040/00032/AM16/	Lic.No/Date:0710108171 08.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 16.06.2015. Comments awaited from D/o C&PC.				





176	Case No.:2/7/87-ALC1/2015	Party Name:METRO TYRES LIMITED	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: withdrawn
	HQ File :01/87/050/00052/AM16/	RLA File :30/24/040/00003/AM16/	Lic.No/Date:3010103480 11.05.2015	
	Decision: The Committee considered the case as per the online generated Agenda and it was observed that the subject advance authorization was issued to the firm on repeat basis . On the request of the firm for withdrawal vide letter No. MTL/ADV/138 dated 22.06.2015, the Committee decided to withdraw the case.			

177	Case No.:6/13/87-ALC1/2015	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00112/AM16/	RLA File :08/24/040/00002/AM16/	Lic.No/Date:0810135255 12.05.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.			

178	Case No.:3/13/87-ALC1/2015	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00109/AM16/	RLA File :07/24/040/00011/AM16/	Lic.No/Date:0710108200 13.05.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.			

179	Case No.:1/13/87-ALC1/2015	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:15/87-ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00107/AM16/	RLA File :05/24/040/00038/AM16/	Lic.No/Date:0510394256 14.05.2015	
	Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.			

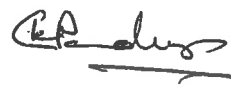
	Case No.:10/13/87- ALC1/2015	Party Name:ARVIND LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
180	HQ File :01/87/050/00116/AM16/	RLA File :08/24/040/00049/AM16/	Lic.No/Date:0810135287 18.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.				

	Case No.:7/13/87- ALC1/2015	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
181	HQ File :01/87/050/00113/AM16/	RLA File :08/24/040/00042/AM16/	Lic.No/Date:0810135318 20.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.				

	Case No.:8/13/87- ALC1/2015	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
182	HQ File :01/87/050/00114/AM16/	RLA File :08/24/040/00043/AM16/	Lic.No/Date:0810135319 20.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.				

	Case No.:9/13/87- ALC1/2015	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
183	HQ File :01/87/050/00115/AM16/	RLA File :08/24/040/00044/AM16/	Lic.No/Date:0810135320 20.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.				





184	Case No.:11/13/87- ALC1/2015	Party Name:ATUL LIMITED,	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00117/AM16/	RLA File :08/24/040/00050/AM16/	Lic.No/Date:0810135347 25.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.				

185	Case No.:12/13/87- ALC1/2015	Party Name:ATUL LIMITED,	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00118/AM16/	RLA File :08/24/040/00056/AM16/	Lic.No/Date:0810135348 25.05.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.				

186	Case No.:2/13/87- ALC1/2015	Party Name:METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00108/AM16/	RLA File :05/24/040/00082/AM16/	Lic.No/Date:0510394417 03.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 29.06.2015. Comments awaited from D/o C&PC.				

187	Case No.:1/11/87- ALC1/2015	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00097/AM16/	RLA File :30/24/040/00045/AM15/	Lic.No/Date:3010103515 08.06.2015	
Decision: RLA, Ludhiana and firm were requested vide letter dated 26.06.2015 to furnish 4.7 application expeditiously. Application awaited from RLA, Ludhiana and firm.				

188	Case No.:1/14/87- ALC1/2015	Party Name:NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00121/AM16/	RLA File :04/24/040/00059/AM16/	Lic.No/Date:0410160647 08.06.2015	
Decision: A copy of application has been forwarded to D/o C&PC on 15.07.2015. Comments awaited from D/o C&PC.				

189	Case No.:2/14/87- ALC1/2015	Party Name:SANGIR PLASTICS PVT. LTD.	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00122/AM16/	RLA File :03/95/040/00940/AM15/	Lic.No/Date:0310797022 02.07.2015	
Decision: The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, it was decided to call for application from RLA , Mumbai and firm for further consideration of the case.				

190	Case No.:3/14/87- ALC1/2015	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:15/87- ALC1/2015 23.07.2015	Status: Deferred
	HQ File :01/87/050/00123/AM16/	RLA File :04/24/040/00014/AM16/	Lic.No/Date:0410160761 03.07.2015	
Decision: , The Committee noted that the copy of application placed under para 4.7 of HBP is still awaited from RLA. Hence, it was decided to call for application from RLA , Chennai and firm for further consideration.				

Meeting ended with thanks to Chair and all participants.



